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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

05.12.2007

M.A No. 154/2007.

Heard Mr. B. Khan, learned counsel for the applicant. Mr. M. Godara, proxy counsel for Mr. Vinit Mathur, prays for adjournment for filing his reply to this M.A. for condonation of delay.

In our opinion, we think reply is not necessary since the applicant could not convince us for condoning the delay in filing O.A.

*- fit, just and law*  
Under these circumstances, we deem it proper to reject this petition for condonation of delay.

Accordingly the M.A is dismissed.

*R.R. Bhandari*  
(R.R. Bhandari)  
Administrative Member.  
jsv

*N.D. Raghavan*  
(N.D. Raghavan)  
Vice Chairman.

*Order of the  
Court received  
on 10-12-07  
A. S. 2007*

*R1 copy  
M. 12/12/07  
A. S.*

Part II and III destroyed  
in my presence on 25.6.14  
under the supervision of  
Section Officer (J) as per  
order dated 26.3.14.

Section Officer (Record)

G  
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